

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
STARRED QUESTION NO.182
TO BE ANSWERED ON 12TH MARCH, 2025

RATION CARDS TO REGISTRANTS UNDER E-SHRAM PORTAL

***182. MS MAHUA MOITRA:**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Union Government is aware that Hon'ble Supreme Court had directed to issue ration cards under the National Food Security Act to the 8 crore unorganised sector workers registered on the e-Shram Portal who do not possess ration cards;
- (b) if so, the State-wise details thereof and the number of e-Shram registrants who have been provided ration cards since the issuance of orders by the Hon'ble Supreme Court on April 20, 2023 in the case;
- (c) the details of States which have sought additional foodgrains from the Union Government to provide ration to e-Shram registrants as per the directions of the Court; and
- (d) the amount of additional foodgrains provided by the Union Government to each State to give ration to e-Shram registrants as per the said directions?

A N S W E R
MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION AND
MINISTRY OF NEW AND RENEWABLE ENERGY
(SHRI PRALHAD JOSHI)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO. 182 FOR ANSWER ON 12.03.2025 IN THE LOK SABHA.

(a): Yes Sir, Union Government is aware about the Hon'ble Supreme Court case titled 'Re: Problems & Miseries of Migrant Labourers' wherein Court had directed to issue ration cards to the unorganised sector workers registered on the e-Shram portal who do not possess ration cards, under the National Food Security Act on the basis of their eligibility. In compliance, this Department, from time to time, has directed all States/UTs to coordinate with respective Labour Departments for fetching the data of all e-Shram registrants, who do not possess ration cards and issue them Ration Card based on their eligibility.

(b): State-wise data on number of e-Shram registrants having ration cards is at **Annexure.**

(c) & (d): At present State/UT Govt. of Odisha, Punjab, Uttar Pradesh, Jharkhand, Karnataka, Telangana, Madhya Pradesh, Meghalaya, West Bengal, Andhra Pradesh and Delhi have sought additional requirements of food grains from this Department for ration cards issued on e-Shram portal. It is stated that allocation of foodgrains to States/Union Territories (UTs) under the National Food Security Act, 2013 (NFSA) is made on the basis of identification of beneficiaries reported by the States/UTs within the State/UT-wise coverage of population determined by the then Planning Commission, and foodgrains entitlement prescribed under the NFSA i.e. 35 kg per household per month for households covered under Antyodaya Anna Yojana and 5 kg per person per month for Priority households.

As and when requests are received from States/UTs for revision of foodgrains allocation under the Act on account of addition of new beneficiaries, within the ceiling of beneficiaries determined for that State, the same are examined and revised allocation orders are issued as per the extant policy.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE STARRED QUESTION NO.182 FOR ANSWER ON 12.03.2025 IN THE LOK SABHA.

State-wise data on number of e-Shram registrants having ration cards (28 Jan. 2025)

Sr No.	State Name	Total eShram Registrants (under current state category)	eShram Registrants having NFSA Ration Card	Beneficiaries under State Schemes (17 States)	eShram Registrants having State Ration Card (covering 17 States)	Total eShram registrants having ration card	% of registrants having ration card
1	A & N ISLANDS	32,148	4,802	385	39	4,841	15%
2	ANDHRA PRADESH	81,15,936	51,83,050	76,45,756	14,18,606	66,01,656	81%
3	ARUNACHAL PRADESH	1,92,285	1,06,013			1,06,013	55%
4	ASSAM	75,50,793	69,05,620			69,05,620	91%
5	BIHAR	2,95,23,945	2,57,96,949			2,57,96,949	87%
6	CHANDIGARH	1,84,643	1,07,000			1,07,000	58%
7	CHHATTISGARH	85,07,764	66,15,887	84,75,614	17,24,453	83,40,340	98%
8	DNH D& D	74,218	38,461			38,461	52%
9	DELHI	34,14,793	18,37,868			18,37,868	54%
10	GOA	74,476	35,492			35,492	48%
11	GUJARAT	1,18,51,410	86,70,621	2,16,23,238	10,25,378	96,95,999	82%
12	HARYANA	53,44,912	46,02,475			46,02,475	86%
13	HIMACHAL PRADESH	19,79,094	9,73,328	41,02,598	7,71,721	17,45,049	88%
14	JAMMU AND KASHMIR	35,12,527	27,16,859	33,46,551	6,40,299	33,57,158	96%
15	JHARKHAND	95,79,197	82,64,518			82,64,518	86%
16	KARNATAKA	1,00,10,448	82,82,669	84,36,391	8,91,260	91,73,929	92%
17	KERALA	59,96,426	35,66,424	2,01,93,609	23,28,217	58,94,641	98%
18	LADAKH	33,161	24,274	1,088	80	24,354	73%
19	LAKSHADWEEP	2,699	1,024			1,024	38%
20	MADHYA PRADESH	1,83,29,965	1,54,12,269			1,54,12,269	84%
21	MAHARASHTRA	1,71,41,832	1,32,60,821	2,88,81,663	11,97,788	1,44,58,609	84%
22	MANIPUR	4,50,027	4,06,361			4,06,361	90%
23	MEGHALAYA	3,24,279	1,89,696	7,64,221	7,743	1,97,439	61%
24	MIZORAM	64,827	46,204	4,72,908	17,201	63,405	98%
25	NAGALAND	2,30,747	2,21,221			2,21,221	96%
26	ODISHA	1,34,96,415	1,21,28,700			1,21,28,700	90%
27	PUDUCHERRY	1,88,421	1,52,494	5,90,114	34,927	1,87,421	99%

28	PUNJAB	57,53,512	42,81,008			42,81,008	74%
29	RAJASTHAN	1,41,41,178	97,76,010			97,76,010	69%
30	SIKKIM	41,730	30,669	393	41	30,710	74%
31	TAMIL NADU	88,39,798	58,09,882			58,09,882	66%
32	TELANGANA	44,31,957	30,49,712			30,49,712	69%
33	TRIPURA	8,81,989	6,45,305	13,36,142	2,18,263	8,63,568	98%
34	UTTAR PRADESH	8,37,13,615	6,78,50,302			6,78,50,302	81%
35	UTTARAKHAND	30,47,025	20,94,256	35,65,128	6,71,800	27,66,056	91%
36	WEST BENGAL	2,63,86,135	1,89,97,805	2,82,34,658	66,57,803	2,56,55,608	97%
Total		30,34,44,327	23,80,86,049	13,76,70,457	1,76,05,619	25,56,91,668	84%
